

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No.76/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.08.2020**

Name of the Company: Narmada Sagar Agri Seeds Pvt Ltd
V/s
Entire Ceramics Ltd

Section : Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

ORDER

2.

(through video conferencing)

Advocate, Mr. Wasif S Kadari appeared on behalf of Petitioner.

Advocate, Mr. Harmish K Shah for Respondent filed a leave note and seeking time on the ground of personal reason.

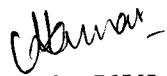
The prayer is allowed.

Meanwhile, the Respondent is at liberty to file reply within two weeks by serving an advance copy to the other side.

List the matter on 06.10.2020.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 27th day of August, 2020


MANORAMA KUMARI
MEMBER JUDICIAL